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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



**C.P. (I.B) No. 178/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018**

Name of the Company: Small Industries Development Bank of India.  
V/s.  
ALPS Leisure Holidays Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NIPUN SINGHVI	Adv	Applicant	
2.	VISHAL DAVE			
	Sandeep Bhatt	for	resp.	


**ORDER**

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Financial Creditor/Petitioner. Learned Advocate Mr. Sandeep Bhatt present for Respondent.

Translated copies filed.

Learned Counsel appearing for Respondent stated that steps are being taken to convince Kotak Mahindra Bank to take over all the debts of Corporate Debtor including the debt of petitioner, if any.

As a last chance for hearing before admission, list the matter on 09.02.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 16th day of January, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**